## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1451 ANSWERED ON:09.08.2011 FIRE CERTIFICATE FOR BUILDINGS Mishra Shri Mahabal

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether various high rise buildings in the National Capital Territory of Delhi are constructed without getting fire clearance certificate from the Delhi Fire Service Department;
- (b) if so, the details thereof and the reasons therefor along with the number of buildings which have not obtained fire certificate including market complex, offices, fair, shopping malls, hospitals etc.;
- (c) the action taken against the owners and responsible officials of the concerned Departments; and
- (d) the steps taken by the Government to check such cases in future?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) to (c): The Government of NCT of Delhi has informed that after the enforcement of Delhi Building Bye -Laws-1983, all the high rise buildings in Delhi which have been constructed authorizedly as permitted by the building sanctioning authorities like MCD, DDA, DCB, NDMC have clearance from the Delhi Fire Service (DFS). However, some buildings which are above 15m in height that have been constructed prior to enforcement of Delhi Building Bye Laws-1983 and the high rise buildings that have been constructed unauthorizedly do not have fire clearance from Delhi Fire Service. A survey conducted in this regard identified 2377 such buildings. Out of these, 690 buildings' owners/occupiers have been penalized with disconnection of electricity and water supply through competent agencies, 106 cases were referred to competent agencies for verification of height, 527 buildings were subsequently issued NOC after verification of the compliance of the statutory requirements concerning fire and life safety, 747 buildings were converted to low rise, show-cause notice issued in 46 cases, orders for re-disconnection of essential supplies issued in 240 cases, 19 cases are subjudiced, 1 building sealed and 1 building has been demolished.
- (d): The Government of Delhi has enacted comprehensive legislation concerning fire and life safety in high rise buildings in Delhi viz Delhi Fire Service Act 2007 and Delhi Fire Service Rules 2010 which have come into force with effect from 01.07.2010 for better monitoring from fire safety point of view.